

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.412 of 2006

Date of order : 25th July, 2006

C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman
Hon'ble Mr. S.N.P.N.Sinha, Member[Admn.]

Md. Tajammul Haque Applicant

Vrs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri Shekhr Singh

Counsel for the respondents : Shri Dusheshwar Singh U.O.I.
Shri Ajay, S.A.I.

O R D E R [ORAL]

Justice P.K.Sinha, Vice-Chairman :-

At the outset, the ld. counsel for the applicant seeks permission of the Tribunal to correct typographical mistakes in para 4[f] and [g] of the application which he is permitted to do.

2.

2. Heard both sides. In the circumstances of the case, this application is being disposed of at this stage.

3. The applicant is a Football Coach. Earlier, from Patna he was transferred to Cuttack for which he came up before this Tribunal in O.A. No.430 of 2004 [Annexure-A/2]. It will appear that his transfer order was cancelled and by order [Annexure-A/3] he was transferred to SAG Muzaffarpur, Bihar. On joining, the applicant found that he had been placed under a junior at SAG, Muzaffarpur. He submitted a representation to the Director General, Sports Authority of India as also to the Regional Director, Sports Authority of India, NSEC, Kolkata which are at Annexure-A/6 series. It is submitted that on such representations no reply has been received as yet. Thereafter, this applicant came up before this Tribunal seeking issuance of directions to the respondents to appoint him as Incharge of SAG Muzaffarpur being senior most coach or, alternatively, to appoint an Incharge at SAG Centre at Muzaffarpur who should be senior to the applicant.

3. Some representations, to rectify the situation, have already been filed before the competent authorities which, in our opinion, should first be disposed of, also keeping in view the points as urged in this application besides the points as urged in the representations.

3.

4. The respondent, Director General, Sports Authority of India , Jawaharlal Nehru Stadium, Lodhi Road, New Delhi is directed to consider the representation sent by the applicant, as also the facts mentioned in this application treating it as supplementary representation, and to record a reasoned order thereupon within two months of the receipt of a copy of this order. The applicant is hereby directed to provide to the Director General, Sports Authority of India, a copy of this order along with a copy of this application with annexures, within a fortnight of the receipt of a copy of this order.

5. With the aforesaid direction, this O.A. is disposed of.


[S.N.P.N.Sinha]M[A]


[P.K.Sinha]VC

mps.